

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

C.P.No.15/KB/2017

Present: Hon'ble Member (J) Shri Jinan K.R

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 13<sup>th</sup> February 2018, 10.30 A.M**

Name of the Company	Ritu Pathak-Versus-Hapamuni Herbals & Pharmaceuticals Pvt.Ltd. & Ors.		
Under Section	241/242		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. CS SIDDHARTHA MURARKA

2. CS ABHIJIT NAGEE

} Resp. No. 4

} Murarka 13/02/18

1. PATITA PARAN BISHWAL, Adv }

2. ANIL CHAUDHURY, Adv }

} 13/2/18

1. Udit Agarwal } - Adv. Resp. No. 1

**ORDER**

Agarwal 13/2/18

Ld. Counsel for the petitioner and the respondent no. 1 and 4 is present.

Ld. Pr. CS appearing for R-4 brought to my notice that reply to IA No. 221/KB/2017 was filed. It is recorded. However, no rejoinder is filed. Respondent in IA 221/KB/2017 is directed to serve a copy of the reply to R-4 and R-4 is directed to file rejoinder, if any, on or before 22/03/2018.

List it on 23/03/2018.



(Jinan K.R.)  
Member (J)